

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:965
ANSWERED ON:01.03.2011
INTER STATE CRIMES
Gorakhnath Shri

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government proposes to evolve a mechanism to tackle inter-State crimes in the country;
- (b) if so, the details thereof ;
- (c) whether the Government proposes to take steps to remove the constraints of territorial jurisdiction for improving the administration of the criminal justice system and to control crimes; and
- (d) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI GURUDAS KAMAT)

(a) to (d): Since the entries 'Police' and 'Public Order' are in the State List under the Seventh Schedule to the Constitution of India, any mechanism to tackle inter-State crimes by removing the territorial jurisdiction of the State police would infringe the federal structure of the Constitution. No such proposal is, therefore, under consideration of the Government of India.

The Ministry of Home Affairs, however, supplements the efforts of the State Governments in tackling crimes by providing them financial assistance for modernization of their Police Forces in terms of weaponry, communication, equipment, mobility, training and other infrastructure under the Scheme of Modernization of State Police Forces. Further, intelligence inputs are regularly shared by the Central security and intelligence agencies with the State law enforcement agencies for improving the administration of criminal justice system and for taking such measures as are necessary for prevention and control of crime.

The Government is also implementing a Crime and Criminal Tracking Network and Systems (CCTNS) for improving the effectiveness of policing at the Police Station level through adoption of principles of e-Governance, and creation of a nation-wide networked infrastructure so that data relating to criminals active in one State is available to the police of other States.